

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.755 of 2020

M. Mohan Rao	Petitioner
Versus			
B. Jaishree	Opposite Party

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	: Mr. Rohan Kashyap, Adv.
For the O.P.	: None

The matter was taken up through Video Conferencing. Learned counsel for the petitioner had no objections with it and submitted that the audio and video qualities are good.

05/09.09.2021: The instant revision application has been filed for challenging the legality, propriety and correctness of the order dated 27.06.2020 passed by the learned Principal Judge, Family Court, Jamshedpur in Original Maintenance Case No.91 of 2018, whereby and whereunder the Principal Judge, Family Court, Jamshedpur was pleased to allow the maintenance under Section 125 of the Cr.P.C. and directed the petitioner to pay a sum of Rs.8,000/- per month as maintenance to the opposite party from the date of order. The petitioner was also directed to pay Rs.10,000/- to the opposite party as litigation expenses.

From the pleading, it appears that the marriage has taken place between the parties on 30.03.2016 according to Hindu rites and customs. There is no issue born out of the said wedlock. Subsequently, due to dispute, she and her husband resided separately and having no means of survival, she has filed maintenance petition being Original Maintenance Case No.91 of 2018.

The court below after recording the findings that the husband has income of Rs.30,000/- per month, has granted Rs.8,000/- per month, as maintenance to the opposite party (the wife).

Learned counsel for the petitioner has raised objection regarding the quantum of maintenance. It has been submitted that from the perusal of the salary slip, it appears that the income of the petitioner is Rs.18,000/- per month.

Considering the above submission, even this argument is accepted, yet the amount of Rs.8,000/- per month is not irrational. Hence, this Court finds no reason to interfere with the said impugned order dated 27.06.2020. Accordingly, the instant criminal revision being Criminal Revision No.755 of 2020 stands dismissed.

(Rajesh Kumar, J.)